

THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (SHRI I. K. GUJRAL): (a) and (b). In so far as Vellathooval and Chittirapuram are concerned no project allowance is admissible to the P&T staff, as projects at these places were completed long back. They are also not entitled to operation allowance which is granted to operation staff only.

In respect of Deviculam, Kattappana and Ayyappancoil, the case is under consideration.

AMENDMENT OF REPRESENTATION OF PEOPLE ACT

6558. SHRI SHRI CHAND GOYAL: Will the Minister of LAW be pleased to state:

(a) whether Government have convened a meeting of the Chief Electoral Officers of all the States in the first week of September, 1968 to consider certain amendments in the Representation of the People Act; and

(b) whether the Election Commission has obtained the views of the various political parties regarding the proposed amendments?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW (SHRI M. YUNUS SALEEM): (a) No, Sir; but the Election Commission has convened a Conference of Chief Electoral Officers at Ooty.

(b) No, Sir.

WORKING CONDITION IN NEWSPAPERS INDUSTRY

6559. SHRI VISHWA NATH PANDEY: Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) whether it is a fact that a Study Group of the National Labour Commission has recommended a single piece of Legislation concerning the working conditions of journalist and non-journalist employees of the newspaper industry recently; and

(b) if so, the reaction of Government thereto?

THE MINISTER OF LABOUR & REHABILITATION (SHRI J. HATHI): (a) and (b). Government understand that the Study Group has made such a recommendation in its report to the National Commission on Labour. However, Government is not seized of this matter now and will consider it only on receipt of the recommendations of the National Commission.

LIQUIDATION OF COOPERATIVE UNITS IN TRIPURA

6560. SHRI D. V. SINGH: Will the Minister of FOOD AND AGRICULTURE be pleased to state:

(a) whether it is a fact that a large number of co-operative units in Tripura operating in varied fields of co-operative economic development has gone into liquidation during the past eight years;

(b) if so, the number of such co-operative ventures in each field of development in that Union Territory;

(c) what were the main reasons for the liquidation of these co-operative ventures;

(d) what steps Government had taken to help these ventures to survive and to revive to activity; and

(e) what are the details of the schemes to promote cooperative movement in Tripura under the 1968-69 Plan and the Fourth Five Year Plan?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT & COOPERATION (SHRI M. S. GURUPADASWAMY): (a) to (d). Out of 685 societies, only 48 have been put into liquidation, details are as under:

| | |
|--|----|
| Industrial Cooperatives | 22 |
| Consumer Cooperatives | 4 |
| Primary Agricultural Credit Societies. | 15 |

| | |
|-----------------------------------|----|
| Transport Cooperatives | 2 |
| Non-Agricultural Credit Societies | 2 |
| Dairy Cooperative | 1 |
| Fisheries Cooperative | 1 |
| Supervising Union | 1 |
| | 48 |

The liquidation became necessary as these societies ceased functioning due to lack of interest on the part of the members and uneconomic running. It is not proposed to revive them. The area of the primary agricultural credit societies under liquidation will be taken care of by the viable or potentially viable societies earmarked to serve the area.

(c) Attention is invited to part (c) of the unstarred Question No. 2173 answered in the House on 1st August, 1968.

इंडस्ट्रियल कारपोरेशन लखनऊ

6561. श्री जगेश्वर यादव : क्या खाद्य तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि एगरोइंडस्ट्रियल कारपोरेशन, अशोक मार्ग, लखनऊ को उत्तर प्रदेश में "क्रेच जेटर" ट्रेक्टर सप्लाय करने का लाइसेंस प्राप्त है ;

(ख) क्या यह भी सच है कि 100 ट्रेक्टरों की पहली किश्त पहले ही प्राप्त हो चुकी है और निगम द्वारा उक्त विवरण किया चुका है ;

(ग) क्या यह भी सच है कि इन 100 ट्रेक्टरों में से एक भी ट्रेक्टर बांदा जिले में सप्लाय नहीं किया गया ; और

(घ) क्या सरकार वह सुनिश्चित करेगी कि बांदा जिले को पहली किश्त में से तथा शीघ्र प्राप्त होने वाली दूसरी किश्त में से नियत कोटे के अनुसार ट्रेक्टर सप्लाय किये जाते हैं ?

खाद्य, कृषि, सामुदायिक विकास तथा सहकार मन्त्रालय में राज्य मंत्री (श्री अन्नासाहब शिन्दे) : (क) उत्तर प्रदेश में जेटर 2011 "ट्रेक्टरों वितरण के के लिये उत्तर प्रदेश राज्य, कृषि उद्योग निगम लिमिटेड और राज्य व्यापार निगम के मध्य एक करार हुआ है।

(ख) जी हां।

(ग) जी हां। 100 ट्रेक्टरों की पहली किश्त का वितरण 31 दिसम्बर, 1967 तक प्राप्त प्रार्थना पत्रों तक ही सीमित था। बांदा जिले में कोई भी जेटर 2011 ट्रेक्टर वितरित नहीं किया जा सका, क्योंकि उस जिले से तब तक एक भी प्रार्थना पत्र प्राप्त नहीं हुआ था।

(घ) उपर्युक्त कारणों से, पहली किश्त में से कोई भी जेटर 2011 ट्रेक्टर बांदा जिले को नियमित करना संभव न था। तथापि, ट्रेक्टरों की शीघ्र ही प्राप्त होने वाली दूसरी किश्त में से, बांदा जिले से प्राप्त प्रार्थना पत्रों के आधार पर ही ट्रेक्टरों का नियत न करना निगम के विचाराधीन है।

बिहार में अच्छे बीजों की नयी किस्मों का प्रयोग

6562. श्री क० मि० मधुकर : क्या खाद्य तथा कृषि मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने बिहार में अच्छे बीजों की नयी किस्मों के प्रयोग का तुलनात्मक अध्ययन किया है ;

(ख) यदि हां, तो मिट्टी की किस्म को ध्यान में न रखते हुए बिहार में दोनों किस्मों, अर्थात् 'ताइचुंग नेटिव' तथा 'आई आर 0 108' में से कौनसी किस्म प्रति एकड़ अधिक उपज देती है ;